

ture and where there was no evidence to show that the individuals against whom the prosecution had been launched had personally benefited, may be withdrawn. The Delhi Administration acting on these guidelines, after having satisfied themselves that no person had personally benefited from the transactions reported in the F.I.R. ordered the withdrawal of some cases. The cases withdrawn included these two cases also in which Shri Sikandar Bakht was an accused.

Filmotsav 1978 held in Madras

31. SHRI M. KALYANASUNDARAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Filmotsav-1978 Festival was held in Madras recently;

(b) if so, the names of countries that took part in the festival and the number of films from each country screened;

(c) whether two good films of USSR were rejected by the festival committee; and

(d) if so, reasons therefor?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) Yes, Sir. Filmotsav was held in Madras from 3rd January to 17th January, 1978.

(b) 32 countries participated in the Festival screening programme. In addition 10 countries were also represented exclusively in the Film Market of the Festival. Details of the countries are given in the statement laid on the Table of the House.

(c) No, Sir. The USSR offered four films for the Festival. Out of these, one was not included in the Festival because it had already been screened in the last International Film Festival of India. Out of remaining, the screening panel approved only one as suitable for inclusion.

(d) Does not arise.

Statement

Details of the countries which participated in Filmotsav'78 at Madras :—

I. FESTIVAL SCREENING PROGRAMME

Sl. No.	Name of the country	Features	Shorts
1	2	3	4
1	Algeria	1	..
2	Argentina	1	..
3	Australia	1	..
4	Belgium	1
5	Brazil	4	1
6	Bulgaria	1	..
7	Canada	2	2

1	2	3	4
8	China	1	
9	Czechoslovakia	2	
10	Egypt	1	
11	France	12 (including 5 in the retrospective section)	
12	F.R.G.	5	
13	G.D.R.	
14	Greece	5 (Retrospective)	
15	Guyana	
16	Hungary	3	
17	Italy	6	
18	Japan	4	
19	Morocco	1	
20	Netherlands	2	
21	Newzealand	
22	Poland	2	
23	Portugal	
24	Romania	2	
25	Sweden	4	
26	Switzerland	2	
27	Tunisia	1	
28	U.K.	5	
29	U.S.A.	16 (including 3 in the retro- spective section)	
30	U.S.S.R.	1	
31	Zambia	
	Total (foreign films)	85	
32	India	33 (including 5 in the retro- spective section)	

II. FILM MARKET

15 countries participated in the Film Market. These included five countries which participated in the festival screening programme of the Festival. The remaining ten are:—

1. Afghanistan
2. Hong Kong
3. Iraq
4. Mozambique
5. Nepal
6. Oman
7. Syria
8. Sudan
9. Sri Lanka
10. Yugoslavia

The films entered in the Film Market for negotiation of sale were 58 foreign feature and one foreign short and 126 Indian feature and 48 Indian shorts.

Imposition of Hindi on Non-Hindi speaking people

*32. SHRI R. KOLANTHAIVELU:
SHRI R. MOHANARANGAM:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are alive to a growing dissatisfaction among the non-Hindi speaking people about the failure to give constitutional guarantee to Nehru's assurance against imposition of Hindi; and

(b) if so, the steps proposed for incorporating the assurance by a constitutional amendment?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) and (b). The Official Language Act, 1963, which provided

that even after 1965 the English Language may continue to be used, in addition to Hindi, for the official purposes of the Central Government, was passed to give a statutory shape to the assurance given by late Pt. Jawaharlal Nehru. Subsequently in 1967, this Act was amended. According to the amended Act, the relevant statutory provisions regarding English shall continue in force until resolutions for the discontinuance of the use of English Language for the purposes mentioned in the amended Act have been passed by the Legislatures of all the States which have not adopted Hindi as their official language and until after considering the resolutions aforesaid a resolution for such discontinuance has been passed by each House of Parliament.

In view of the above, it is not necessary to make any amendment in the Constitution in this regard. In fact, the Official Language Act was enacted only in accordance with article 343(3) of the Constitution.

Names of Textile Mills to be closed by N.T.C.

*33. SHRI K. A. RAJAN:
SHRIMATI PARVATHI KRISHNAN:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have a proposal under consideration to close down some of the textile mills belonging to the National Textile Corporation;

(b) if so, the names of these companies and the reasons therefor; and

(c) whether the N.T.C. had undertaken a techno-economic survey of these mills to identify the causes of poor performance?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (KUMARI ABHA MAITI): (a) No, Sir.